

ITEM NO.1701

COURT NO.11

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos.574-576/2011

SUKHDEVI & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(List I.A. Nos. 55716/2021 (Substitution), 55717/2021 (Condonation of delay in filing substitution), 55718/2021 (Exemption from filing Official translation) and 110861/2021 (Amendment of Cause Title) IN C.A. No. 584-648 of 2011 only)

WITH

C.A. No. 584-648/2011 (IV)

(IA No. 55716/2021 - APPLICATION FOR SUBSTITUTION

IA No. 55717/2021 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 30-01-2023 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
[IN CHAMBER]

For Appellant(s) Ms. Usha Nandini V., AOR

Mr. Aditya Singh, AOR
Mr. Shubham Singh, Adv.
Mr. Arun Rathi, Adv.

For Respondent(s) Mr. Atul Mangala, A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Amrita Verma, Adv.
Sabarni Som, Adv.
Mr. Keshav Mittal, Adv.

Mr. Atul Mangala, A.A.G.
Mr. Ashish Pandey, Adv.
Mr. Enderjeet, Adv.
Mr. Shubham, Adv.
Mr. Kshitiz Singh, Adv.
Mr. Sanjay Kumar Visen, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the petitioner seeks permission to withdraw the present I.A.s.

Permission is given to the learned counsel for the petitioner to withdraw the present I.A.s which is for substitution and file a fresh I.A. with a better particulars within three weeks.

List after three weeks.

(NEHA GUPTA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER